NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 19/(MAH)/2011 CA No.

CORAM:

Present:

SHRI SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.10.2016

NAME OF THE PARTIES: Mr. Bharat J. Shah

V/s.

M/s. Armtex Rubber Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

2. Counsell Family

Dave

Our Ms. Deekshee

Tani

and Co. Pehh over

<u>Order</u> C.P. No.19/397-398/CLB/MB/MAH/2011

The Counsel appeared on behalf of the Petitioner stating that the Respondent side was not present on two hearing dates on <u>08.07.2016</u> and <u>04.08.2016</u>. Thereafter on last date of hearing, the Respondent was present and took adjournment for filing objections. Now, these Respondents have again remained absent today. Objections raised by the Respondent side over the Valuation Report were received by the petitioner side by an email yesterday. He says he was informed that the Advocate of the Respondents is unable to attend the proceedings of today; therefore, Petitioner side asked this Bench, considering the conduct of the Respondents' side, to take appropriate steps in the absence of the Respondents' side.

On seeing the order file, it is true that the Respondent side was not present on two dates of hearing, today also he has remained absent. Of course, the Petitioner sought adjournment on the Respondents' behalf.

In view of the above, if this attitude continues on the next date of hearing, then this Bench will take appropriate steps to proceed with the matter in the absence of Respondent side.

List this matter for hearing on the objections raised by the Respondent side on 25.11.2016.

sd/-B.S.V. PRAKASH KUMAR Member (Judicial)